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*	IN THE HIGH COURT OF DELHI AT NEW DELHI
+	C.O. (COMM.IPD-TM) 667/2022
+	CS (OS) 2408/1985
+	W.P.(C)-IPD 28/2021
+	W.P.(C)-IPD 29/2021
+	W.P.(C)-IPD 31/2021
+	W.P.(C)-IPD 32/2021
+	W.P.(C)-IPD 33/2021
+	W.P.(C)-IPD 34/2021
+	W.P.(C)-IPD 35/2021
+	W.P.(C)-IPD 36/2021
+	W.P.(C)-IPD 38/2021
+	W.P.(C)-IPD 39/2021

M/S. P.M. DIESELS P. LTD. PETITIONER versus M/S. THUKRAL MECHANICAL WORKS & ORS. RESPONDENTS

AND CS (COMM) 473/2016

SUMITA RANI PROP.THUKRAL MECH. WORKS Plaintiff versus NITIN MACHINES TOOLS AND ORS. Defendants Appearances:

Mr. N. Mahabir, Ms. Noopur Biswas & Mr. P.C. Arya, Advocates (M: 9166036065) for Petitioners.

Mr. Sachin Gupta, Mr. Ajay Kumar, Ms. Yashi Agrawal, Ms. Swati Meena, Ms. Gaurangi Sharma & Mr. Rohit Pradhan, Adv. (M: 9811180270)

Mr. Harish Vaidyanathan Shankar, CGSC, with Mr. Srish Kumar Mishra,

Mr. Sagar Mehlawat and Mr. Alexander Mathai Paikaday, Advs. (M: 9810788606) for CGPDTM.

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CORAM: JUSTICE PRATHIBA M. SINGH <u>O R D E R</u> 02.04.2024

1. This hearing has been done through hybrid mode.

2. Today, vide separate judgment, the above matters have been disposed

of. The summary of the conclusions in each of the matters is set out below:

Suit No. 1: P.M.	This suit is decreed in terms
Diesels Pvt. Ltd. v.	of paragraphs 16(i) and
Thukral Mechanicals	16(ii) of the plaint. Insofar as
Works [CS (OS)	relief funder paragraph
2408/1985]	16(iii) is concerned, six
	months' time is granted to
	Thukral Mechanical Works
	for exhaustion of the stock.
	No other reliefs are granted.
Suit No. 2: Sumita	For the foregoing reasons,
Rani v. Nitin Machine	this suit filed by Thukral
Tools Pvt. Ltd.,	Mechanical Works seeking
Popular Machinery	injunction and other reliefs
Store, M/s. P. M.	against P.M. Diesels is
Diesels Pvt. Ltd. [CS	dismissed.
(COMM) 473/2016]	
Cancellation Petition:	The registration in favour of
P. M. Diesels Pvt. Ltd.	Thukral Mechanical Works
v. Thukral	bearing no. 228867 dated
Mechanical Works &	13 th May, 1965, in Class 7 is
Registrar of Trade	cancelled/liable to be
Marks (C.O.	removed from the Trade
No.6/1987)	Marks Register. Ordered
[renumbered as C.O.	accordingly.
(COMM.IPD-TM)	
667/2022]	
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Summary of conclusions

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10 writ petitions: P.M.	These are ten writ petitions
Diesels Pvt Ltd v.	involving trademark
Thukral Mechanical	applications nos. 423262,
Works, Asst. Registrar	423264, 423260, 423259,
of Trade Marks	423267, 423261, 423265,
[W.P.(C)-IPD 28/2021	423266, 423258, 423263
& connected matters]	dated 16 th June, 1984, filed
-	by P.M. Diesels for
	'FIELDMARSHAL' mark in
	Class 7 in different
	languages. These marks were
	rejected by the Registrar of
	Trademarks vide order dated
	12 th August, 1992 as also by
	the IPAB vide order dated
	11 th February, 2005. The
	said impugned orders are set
	aside. The trademark
	applications of P.M Diesels
	shall proceed for
	registration.
	Let the registration
	certificates be granted within
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	one month of the date of the
	present judgment.

3. In respect of the P.M. Diesels' trade mark application no. 389729 dated 10th May, 1982 in class 7, advertised in the Trade Marks Journal No. 902, the following directions have been issued:

"...<u>156. In view of the findings given above, the said</u> opposition files and other original records be sent back to the Office of the CGPDTM who shall consider the opposition as also P.M. Diesels' representation for issuance of a corrigendum. Orders be passed bearing in mind the findings in the present

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judgement as well. The Registry is directed to send back the said files to the Office of the CGPDTM."

4. Mr. Sachin Gupta, ld. Counsel for Thukral Mechanical Works prays for keeping the judgment under abeyance. As extracted above, this Court has already granted six-months' time to Thukral Mechanical Works for exhaustion of its stock. Thus, the oral request made by ld. Counsel for Thukral Mechanical Works, as prayed for, is accordingly, rejected.

5. The original records from Trade Mark Registry in respect of the following matters:

- Opposition no. DEL4109,
- Trade mark application no. 389729,
- Trade mark application no. 389728,
- Opposition no. BOM6633,
- Opposition no. BOM6164

shall be transmitted back to the concerned department of the CGPDTM by the Registry. For this purpose, the ld. CGSC Mr. Harish Vaidyanathan Shankar shall coordinate with the office of CGPTDM.

6. Insofar as the records of this Court in all these matters is concerned, the original files be returned to the Registry. If the parties wish to take back any original documents, they are free to do so as per the applicable rules, after filing certified copies.

For the above purpose, list before the ld. Joint Registrar on 20th May, 2024.

PRATHIBA M. SINGH, J

APRIL 2, 2024*dj/dn*

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